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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 904 Of 1988

Smt. Kiran Devi & another Applicants.

Versus

The Union Of India & others Respondents.

Hon'ble D.S.Misra- AM
Hon'ble G.S.Sharma-JM

In this petition under section 19 of the Administrative Tribunals Act No.XIII of 1985, the applicants claim themselves to be the employees of Nehru Yuva Kendra, Mirzapur which is a Sangathan registered under the Societies Registration Act. This sangathan has not been notified under section 14(2) of the Administrative Tribunals Act, 1985 and as such this Tribunal has no jurisdiction over the subject matter of the application. The application is accordingly rejected. The fee paid by the applicants be refunded to them. Shri K.C.Sinha, learned Additional Standing Counsel has filed this Vakalatnama on behalf of the Union of India.

G.S.Sharma

MEMBER (J)

[Signature]

MEMBER (A)

Dt/4.11.1988/